CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Original Application No.180/00215/2016

Thursday, this the 21st day of January, 2021

CORAM:

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER

Francis V.K, aged 58 years S/o.Late V.V.Kuriakose, Residing at Vadakkekudyiyil House Uppukulamkara Kuttamangalam Village Oonnukallu, Kothamangalam Taluk, Kerala State

...Applicant

(By Advocate Mr.B.S.Sivaji)

versus

- 1. State of Kerala, Represented by the Chief Secretary Government of Kerala, Government Secretariat Thiruvananthapuram 695 001
- 2. The Principal Secretary, Forest & Wildlife (A) Department Government Secretariat, Thiruvananthapuram 695 001
- 3. The Additional Principal Chief Conservator of Forests (Admn)
 'Forest Headquarters, Vazhuthacaud, Thiruvananthapuram- 695 014
- 4. Union of India, Represented by the Principal Secretary Ministry of Personal, Public Grievances and Pension Central Secretariat, New Delhi 110 001
- 5. Union Public Service Commission, Represented by its Secretary, New Delhi 110 001
- 6. Union of India represented by the Secrretary Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhavan 6th Floor, Prithvi block, Jorbag Road Aligng, New Delhi-3

....Respondents

(By Advocate : Mr.N.Anilkumar,SCGSC for R4 &6, Mr.Thomas Mathew Nellimoottil,Sr.PCGC for R5, Mr.M.Rajeev, G.P for R 1-3)

This application having been heard on 21.1.2021, this Tribunal on the same day delivered the following:

ORDER (ORAL)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

This is an Original Application filed seeking the following relief:

- " i) To call for the records leading to Annexure Alcommunication and set aside the same.
- ii) To declare that the applicant is eligible to be promoted to IFS for the year 2013
- iii) To call for the records leading to Annexure A4 O.,M f.No.14015/30/2015-AIS-I dated 20.3.2015 and set aside the same declaring that notification dated 17.3.2015 amending Regulation 5(3) of the Indian Forest Service (appointment by regulation) Amendment Regulations, 2015 "(3) The committee shall not consider the cases of members of Stte Forest Service who have attained the age of 56 years on the 1st day of January of the year for which the select list is prepared" is deemed retrospective and is applicable for the selection year 2013.
- iv) To direct the 4th respondent to consider the applicant for promotion to Indian Forest Service for the year 2013.
- v) To grant such other reliefs as may be prayed for and this Tribunal may deem fit to grant."

2. When the matter came up earlier, the counsel for the applicant and respondents

submitted that WP(Civil) No.119/2016, W.P(C) No.327/2015, W.P(C) No.443/2015,

W.P(C) No.721/2015, W.P(C) No.770/2015 and W.P(Civil) No.193/15 in a similar

matter are pending before the Hon'ble Apex Court and law will attain finality only

when the Apex Court decides the case.

3. Today, when the matter was taken up, it was submitted that the Hon'ble Apex

Court has dismissed the W.P(Civil) No.119/2016, W.P(C) No.327/2015, W.P(C)

No.443/2015, W.P(C) No.721/2015, W.P(C) No.770/2015 and W.P(Civil) No.193/15

on 6.4.2017 and there is no purpose in continuing with this Original Application.

4. In view of the submission made and in view of the order of the Apex Court,

nothing survives and hence the Original Application is dismissed. No costs.

(K.V.EAPEN) ADMINISTRATIVE MEMBER (P.MADHAVAN) JUDICIAL MEMBER

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List of Annexures

Annexure A1 - A true copy of the letter No.D2-39790/2015 dated 22.8.2015 issued by the 3rd respondent to the applicant

Annexure A2 - A true copy of the order GO Rt No.160/2013/F&WLD dated 19.4.2013 issued by the 2^{nd} respondent

Annexurre A3 - A true copy of the Notification dated 17.3.2015 issued by the 4^{th} respondent

Annexure A4 - A true copy of the O.M No.F.N 14015/30/2015-AIS -1 issued by the Department of Personnel Training Public Grievances & Pensions, Government of India, dated 20.3.2015.

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